

ITEM NO.37

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 14275/2023

(Arising out of impugned final judgment and order dated 26-05-2023 in TAC No. 88/2023 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT TRUST SHAHI MASJID IDGAH                      Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN & ORS.                                      Respondent(s)

(IA No. 190965/2023 - CLARIFICATION/DIRECTION, IA No. 226201/2023 - EXEMPTION FROM FILING O.T., IA No. 154637/2023 - INTERVENTION APPLICATION, IA No. 184461/2023 - INTERVENTION/IMPLEADMENT, IA No. 226200/2023 - INTERVENTION/IMPLEADMENT, IA No. 222565/2023 - INTERVENTION/IMPLEADMENT and IA No. 190964/2023 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 25606/2023 (XI)

(IA No.229224/2023-CONDONATION OF DELAY IN FILING and IA No.229223/2023-EXEMPTION FROM FILING O.T. and IA No.229222/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 481/2024 (XI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3012/2024, FOR EXEMPTION FROM FILING O.T. ON IA 3013/2024 and FOR INTERVENTION/IMPLEADMENT ON IA 17574/2024)

Date : 29-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

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Mr. Ritu Raj, Adv.  
Mr. Chhail Bihari Singh, Adv.  
Mr. Niraj Kumar, Adv.  
Mr. Anantha Narayana M.G., AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

At the joint request made on behalf of the parties, re-list in the first half of April 2024.

In the meanwhile, parties will complete the pleadings.

Parties will also file written submissions in each of the matters, not exceeding three pages, alongwith relied upon judgments.

Interim order(s) shall continue to operate till the next date of hearing.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR